

(Interruptions)

(1) of section 619 A of the Companies Act, 1956:-

MR. SPEAKER: That is all. it is Okay.

DR. DATTA SAMANT: It is in gross violation of Article 21 of the Constitution. Fourteen people have lost their lives, without any accountability. *(Interruptions)* **

MR. SPEAKER: Please sit down now. I have to get facts. Not a single word will be recorded, of whatever he is saying without my permission.

(Interruptions) ***[Translation]*

SHRI CHIRANJI LAL SHARMA (Karnal): Mr. Speaker, Sir, in Delhi, the Capital of India, there has been considerable increase in mosquitoes. They not only disturb sleep but also cause diseases. Please, take some remedial measures otherwise it would become difficult to live here.

12.06 hrs.

PAPERS LAID ON THE TABLE

[English]

Review on and Annual Report of Bengal Immunity Ltd. Calcutta for 1986-87 and Heavy Engineering Corporation Ltd. Ranchi for 1986-87 and Statement *re* delay in laying the latter papers.

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) Under sub-section

(a) (i) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1986-87.

(ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-5849/88]

(b) (i) A Statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1986-87.

(ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (1) above.

[Placed in Library See No. LT-5850/88]

Notification under central Excise Rules 1944.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise rules, 1944:-

(i) G.S.R. 342 (E) published in Gazette of India dated the 15th March, 1988 together

[Sh. A.K. Panja]

with an explanatory memorandum seeking to prescribe effective rate of duty of 15 per cent on articles of cement as per decision announced in 1988 Budget.

(ii) G.S.R. 343 (E) published in Gazette of India dated the 15th March, 1988 together with an explanatory memorandum making certain amendments to Notification No 53/88 Central Excises dated the 1st March, 1988 so as to make some minor rectificatory amendments.

[Placed in Library See No. LT-5851/88]

Notification under Electricity (Supply) Act 1948.

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 4 B of the Electricity (Supply) Act, 1948:-

(i) The Central Electricity Authority (Terms and Conditions of Service of Chairman and Other Members) Rules, 1988 published in Notification No. G.S.R. 123 in Gazette of India dated the 27th February, 1988.

(ii) The Central Electricity Authority (Amendment) Rules, 1988 published in Notification No. G.S.R. 124 in Gazette of India dated the 27th February, 1988.

(Placed in Library See No. LT-5852/88)

12.07 hrs.

MESSAGE FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following message received

from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th March, 1988, agreed without any amendment to the Illegal Migrants (Determination by Tribunals) Amendment Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 29th March, 1988.

12.07 1/2 hrs

ELECTION TO COMMITTEE

Court of Aligarh Muslim University

[*English*]

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (Shri L.P. Shahi): I beg to move:

"That in pursuance of sub-clause (xxiv) of Clause (1) of the Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years, subject to the other provisions of the said Statutes. The members so elected shall not be the employees of the Aligarh Muslim University."

MR. SPEAKER: The question is: